

**GOVERNMENT OF INDIA
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2545
ANSWERED ON:31.07.2002
SUSPENSION OF GOVERNMENT OFFICIAL
IQBAL AHMED SARADGI

Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether CVC has suggested that if a Government official has to be suspended on grounds of corruption, a reference must be made to the Central Vigilance Commission within 24 hours;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF SMALL SCALE INDUSTRIES, MINISTER OF STATE IN THE MINIS PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE MINISTRY OF PLANNING AND M OF STATE IN THE DEPARTMENTS OF ATOMIC ENERGY AND SPACE. (SMT.VASUNDHARA RAJE)

(a)&(b): Central Vigilance Commissioner in March, 2002 had suggested that the CVC may be consulted by the concerned authorities before placing a Government servant under suspension on grounds of corruption. The CVC had stated that the Commission would give its advice within 3 working days indicating whether suspension was justified and if no reply was received within the 3 days it could be taken that the Commission had no objection to the suspension. In cases where suspension has to be resorted immediately, the Commission had suggested that a reference be made to it within 24 hours of suspension and if the CVC did not agree, the suspended person should be reinstated.

(c): The suggestion was considered in the light of the rules and it was not found feasible. The Central Vigilance Commissioner has also been informed accordingly.